

Serial
No. of
OrderDate of
Order

Order with Signature

Office note as to
action (if any)
taken on order

29/11/01

In this 1995 matter counter has been filed long ago. Shri S.S. Mohanty, Mr. Special Counsel for the respondents has filed a Memo stating that in view of decision of the Hon'ble Supreme Court, Order has been issued by the departmental authorities to revise the seniority list and therefore, the O.A. has become infur-
titious. Copy of Memo is stated to have been served on the petitioner. Shri S.S. Sethi for the petitioner wants 10 days time to check up the position and obtain instructions. In view of this, adjourned to 11.12.2001. No further time.

ORDER DT. 11-12-2001.

Heard Shri B.N. Rath, learned counsel for the Applicant and Shri S.S. Mohanty, Learned Special Counsel for the Respondents. In this OA the applicants have prayed for quashing the gradation list and refixation of their seniority. Learned Special Counsel for the Respondents has filed a Memo after serving copy on the other side stating that the subject matter of this

There is no appearance from O.P.P. parties counter also not filed. for further orders. orders of 8.9.95 may be served.

Order
29/11/01

Bench
order dt. 31.10.95
Counter not filed
for orders.
Adj. to 13.11.95

By
10.11.95

Bench

Counters
not filed
Adj. to
16.11.95
Bench orders

Sethi
15/11

Bench

| Serial No. of Order | Date of Order | Order with Signature | Office note as to action (if any) taken on order |
|---------------------|---------------|--|--|
| | | <p>application has been adjudicated by the Ernakulam Bench which has decided in favour of the persons similarly situated like the applicant. Against that order, appeal was carried to the Hon'ble SC which has been disposed of. Copy of the order of the Hon'ble SC has also been enclosed to the Memo. Basing on the decision of the Hon'ble SC, the Departmental Authorities have also issued orders for re-drawing of seniority. Copy of the order of the Departmental Authorities have also been enclosed to the MA and served on the learned counsel for the petitioner.</p> <p>In view of this, learned Counsel for the applicant submits that the OA has become infructuous. He further submits that the grounds urged by applicant in this OA for refixing the seniority should be taken note of by the Departmental Authorities while redrawing the seniority afresh. This is agreed to by the learned counsel for the applicant. In view of this while disposing of the OA with the consent of the parties for become having become infructuous, we direct that while redrawing the seniority list the ground urged by the petitioner in this OA should be taken note of by the</p> | <p>Court has been filled for hearing. (Not admitted)</p> <p><u>Rath</u> 3/11 x B each</p> <p>For hearing on admission.</p> <p><u>Rath</u> Bench 6/8</p> <p>Memo with enclosures filed by the counsel for R3 may copy will be passed for further order.</p> <p><u>Rath</u> Bench 18/10</p> <p>order dt-19-10-01 may 101 case be dealt.</p> <p>copy of memo served.</p> <p>further orders</p> <p><u>Rath</u> B each 6/11 x</p> |
| | | | <i>J. Jom</i> |

7
NOTES OF THE REGISTRYOA-229/95-
7
ORDERS OF THE TRIBUNAL

for consideration
on Memo.

Fatma 28/11 Bench

For consideration
on memo.

Fatma 28/11 Bench

For consideration
on memo.

Fatma 10/12 Bench

Free copy of
the order dt. 11.12.01
given to the both
counsel.

Fatma 20/12

11.12
S.O

Departmental Authorities as agreed by the
learned special counsel for the Respondents.
With the above ~~discussions~~ direction, the OA is disposed
of. No costs.

JFM

Chairman
Vice-Chairman
11.12.2001
Member (Judicial)